

(c) the steps Government propose to take to restart the turbine?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Yes, Sir. The cost of electricity generation by gas turbine at Kotah is much higher than that in hydel or steam power stations.

(b) The gas turbine was not operated from 16th June, 1966 because of high cost of generation. However, after part exemption to the duty on High-Speed Diesel Oil was granted, it was placed back into service from 13th April, 1967. But from 18th May 1967, the turbine had to be stopped again due to certain troubles in the machine.

(c) Replacement parts have been imported. The turbine is to be re-started shortly.

Oil Refinery at Haldia

- *372. Shri D. C. Sharma:
 Shri Ram Kishan Gupta:
 Shri H. P. Chatterjee:
 Shri S. C. Samanta:
 Shri Yashpal Singh:
 Shri N. S. Sharma:
 Shri Ram Singh Ayarwal:
 Shri Sharda Nand:
 Shri Brij Bhushan Lal:
 Shri Nukam Chand Kachwal:
 Shri Onkar Singh:
 Shri D. N. Patodia:
 Dr. Ramesh Sen:
 Shri C. C. Desai:
 Shri K. Barua:
 Shri Kashi Nath Pandey:
 Shri C. K. Bhattacharyya:
 Shri S. N. Maiti:
 Shri Tridib Kumar
 Chaudhuri:
 Shri A. K. Kisku:

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether negotiations for foreign collaboration to set up an oil refinery at Haldia have been completed;

(b) if so, the outcome thereof; and

(c) if not, the stage at which the matter stands at present?

The Minister of Planning, Petroleum and Chemicals and Social Welfare (Shri Asoka Mehta): (a) No, Sir.

(b) Does not arise.

(c) The matter is still under consideration.

Electronic Computers in Income-tax Department

*373. Dr. Ramesh Sen:
 Shri Dhireswar Kalita:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that accounting machines and electronic computers have been installed in important offices of the Income-tax Department;

(b) whether any reorganisation of work on the basis of any work study has been undertaken in the Department; and

(c) whether the employees' organisations have been consulted with regard to the installation of the accounting machines and computers as well as with the reorganisation of work?

The Minister of State in the Ministry of Finance (Shri K. C. Pant): (a) No Sir. The work relating to tax calculations in salary cases alone is being done through a mechanised process through the I.B.M. and other companies, on payment of charges.

(b) Yes, Sir. So far, the normal pattern of distribution and allocation of work amongst Income-tax Officers has been to assign to an Income-tax Officer all the functions to be performed in respect of a particular assessee or assesses within his jurisdiction. It has recently been decided to reorganise the work so as to introduce the functional system of working after a study of the working of the system in 4 ranges. This system will be ex-

tended in the current year to 716 I.T. circles covering over 50% of the tax revenue.

(c) Does not arise in relation to part (a) of the Question.

In regard to part (b), steps have been taken to explain to the employees' organisations the reorganisation of the work in the Department on the functional basis and to seek their co-operation in making the scheme a success.

दिल्ली में बस्ती बसाने के झूठी योजनायें

* 374. श्री मोहन स्वरूप :

श्री हुकम चन्द क श्याम :

श्री शरदा नर. :

श्री रमजीत सिंह :

श्री मधु लिमये :

डा० राम मनोहर लोहिया :

श्री रा० रब० बिष्टाबाई :

श्री राम सिंह धरवाल :

श्री भारत सिंह चौहान :

श्री जार्ज फर्नांडेस :

श्री जे० ए० पटेल :

क्या निर्माण, आवास तथा सम्भरण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली के कुछ लोगों ने बस्ती बसाने की झूठी योजनायें तैयार करके रिहायशी प्लॉट बेचने का धन्दा शुरू कर रखा है;

(ख) यदि हाँ, तो दिल्ली में बस्ती बसाने वाले कितने व्यवसायी हैं तथा उनके नाम क्या हैं;

(ग) क्या यह भी सच है कि अनेक व्यक्तियों द्वारा खरीदे गये रिहायशी प्लॉट वास्तव में विध्वान ही नहीं हैं; और

(घ) यदि हाँ, तो ऐसे मामलों के बारे में सरकार की क्या प्रतिनिध्या है ?

निर्माण, आवास तथा वृत्त मंत्री (श्री जगन्नाथ राव) : (क) से (घ) . सरकार के नोटिस में यह धारा है कि दिल्ली तथा उसके आसपास के विभिन्न क्षेत्रों में कुछ लोग स्थानीय सक्षम प्राधिकारी के द्वारा वरीर ले-आउट प्लान स्वीकृत कराये भूमि/प्लॉट को बेच रहे हैं तथा निर्धारित मानकों के अनुसार उस भूमि को विकसित कर रहे हैं। अधिकांश मामलों में, विक्रय-विलेख (सेल डीड) में यह उल्लिखित है कि भूमि खेतीहर है तथा विक्रेता (सेलर) उस भूमि के केवल अपने अधिकार क्षेत्र (बायर) को हस्तान्तरित कर रहा है। सरकार केवल तभी कार्यवाही कर सकती है जब कि क्रैता यह शिकायत दर्ज कराये यह विक्रय उक्त दोषपूर्ण पूर्ववर्षित तथ्यों पर किया गया था तथा कुछ महत्वपूर्ण सूचनायें उससे छिपा ली गयी थीं। सरकार ने संभावित क्रैताओं को प्रचार के विज्ञापनों, सिनेमा स्लाइडों तथा प्रचार के अन्य माध्यमों द्वारा यह परामर्श दिया था कि वे वरीर इसकी पुष्टि किये कि भूमि का ले-आउट सक्षम प्राधिकारी के द्वारा स्वीकृत किया जा चुका है, भूमि न खरीदें।

Circulation of Currency Notes meant for Destruction

* 375. Shri Madhu Limaye

Shri S. M. Banerjee:

Shri George Fernandes:

Shri Manibhai J. Patel:

Will the Minister of Finance be pleased to state:

(a) whether Government's attention has been drawn to a case of cheating/fraud in which defective currency notes valued at several million rupees, which had been ordered to be destroyed have, instead of being actually destroyed, put into circulation;

(b) whether currency notes with duplicate numbers too are in circulation;